

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C) No.942 of 2021**

***Smt. Anita Budhia***

....

***Petitioner***

Mr. A.K. Budhhia, Advocate

*-versus-*

***State of Odisha and others***

....

***Opposite Parties***

Mr. D.K. Mohanty, AGA

Mr. P.K. Parhi, ASGI

Mr. Debashis Panda, Advocate for OP No.3

**CORAM:**

**THE CHIEF JUSTICE**

**JUSTICE CHITTARANJAN DASH**

**Order No.**

**ORDER**  
**23.08.2022**

13. 1. Mr. Panda, learned counsel appearing for the Acharya Harihar Post Graduate Institute of Cancer (AHPGIC) states that they are not able to commission the PET/CT scan facility because of lack of clearance from the Atomic Energy Regulatory Board (AERB).
2. Mr. Parhi, learned ASGI states that he will seek instructions. A complete set of the paper book be made available to him forthwith.
3. Mr. D.K. Mohanty, learned AGA seeks and is granted four more weeks' time to file an affidavit as regards making the said facility available in other cities and also to file a reply to the application of Maitri Sansad.
4. List on 19<sup>th</sup> October, 2022.

***(Dr. S. Muralidhar)***  
***Chief Justice***

***(Chittaranjan Dash)***  
***Judge***